

R.O.C.NO.1363/2020/RG/Sub.Courts



MOST URGENT

OFFICIAL MEMORANDUM

Sub.: Courts and Judges – Spread of Corona Virus Pandemic – Physical functioning of Courts at District Head quarters and in Taluks in the Districts of Ariyalur, Perambalur, Erode, Pudukkottai, Cuddalore, Namakkal, Dindigul, Virudhunagar and Kanniyakumari and physical functioning of Courts in Taluks in the District of Tiruppur – Effective from 08.06.2020 – Directions issued.

- Ref : 1) High Court's Official Memorandum in
Roc.No.1363/2020/RG/Sub.Courts, Dated: 30.05.2020.
2) High Court's Official Memorandum in
Roc.No.1363/2020/RG/Sub.Courts, Dated: 03.06.2020.
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In furtherance to the High Court's Official Memorandum under reference first and second cited and considering the inputs received from the Principal District Judges of Dharmapuri, The Nilgiris, Krishnagiri, Tiruvarur, Theni, Ramanathapuram, Nagapattinam, Karur and Sivagangai, the Hon'ble Administrative Committee of the Madras High Court directs continuance of physical Court hearing in the Courts in the District Head Quarters and in Taluks in the said nine districts as ordered in the Official Memorandum first and second cited.

On considering the inputs received from the Principal District Judges of ten Districts viz., Ariyalur, Perambalur, Erode, Pudukkottai, Cuddalore,

Namakkal, Dindigul, Virudhunagar, Kanniyakumari and Tiruppur with regard to opening of Courts in District Head quarters and Courts in Taluks within the Jurisdiction of the said ten Districts, the Hon'ble Administrative Committee of the Madras High Court directs operation and functioning of physical Court hearings in the Courts in the District Head quarters and in Taluks in the Districts viz., Ariyalur, Perambalur, Erode, Pudukkottai, Cuddalore, Namakkal, Dindigul, Virudhunagar and Kanniyakumari and Courts in Taluks only in the district of Tiruppur, on the same pattern as the functioning of the Courts in District Head quarters, as already directed in the Official Memorandum first cited.

Hence, **the Principal District Judges of nine Districts viz., (1)Ariyalur, (2) Perambalur, (3) Erode, (4) Pudukkottai, (5) Cuddalore, (6) Namakkal, (7) Dindigul, (8) Virudhunagar and (9) Kanniyakumari** are directed to take all necessary steps for operation and physical functioning of the Courts in **District Head quarters and in Taluks** in their respective Districts **w.e.f. 08.06.2020** and the **Principal District Judge of Tiruppur District** is directed to take all necessary steps for operation and physical functioning of Courts in **Taluks only** in Tiruppur District **w.e.f. 08.06.2020**, on the same pattern as the functioning of the Courts in the District Head quarters, as already directed in the Official Memorandum first cited.

The Principal District Judges of the said ten Districts shall take all appropriate measures so as to secure sanitization, social distancing norms as well all other health and hygiene precautionary measures that are necessary in order to prevent any crowding or congregation in the court premises or court-halls so as to make the physical court hearings smooth, and without creating any impediment. The modalities may be worked out by the Principal District Judges with the help of their Officers in order to execute the same.

In the event of any untoward incident or problem or complication arising in the smooth functioning of the physical court hearings, the Principal District Judges may act accordingly and immediately report the matter to the Registrar General for taking further appropriate action.

HIGH COURT, MADRAS.
DATED: 05-06-2020

Sd/- C.KUMARAPPAN
REGISTRAR GENERAL

To

01. All the Hon'ble Judges (for information)
02. All the Registrars, High Court, Madras and Madurai Bench.
03. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
04. All the Officers of the High Court of Madras and Madurai Bench.
05. All the Head of Sections, High Court of Madras and Madurai Bench.
06. The Principal District Judges, Dharmapuri, The Nilgiris, Krishnagiri, Tiruvarur, Theni, Ramanathapuram, Nagapattinam, Karur, Sivagangai, Ariyalur, Perambalur, Erode, Pudukkottai, Cuddalore, Namakkal, Dindigul, Virudhunagar, Kanniyakumari & Tiruppur.

07. The Chief Judicial Magistrates, Dharmapuri, The Nilgiris, Krishnagiri, Tiruvarur, Theni, Ramanathapuram, Nagapattinam, Karur, Sivagangai, Ariyalur, Perambalur, Erode, Pudukkottai, Cuddalore, Namakkal, Dindigul, Virudhunagar, Kanniyakumari and Tiruppur.
08. The Record Keeper, A.D.Records, High Court, Madras.

Copy to:

01. The Chairman, Federation of District and Subordinate Courts Bar Associations of Tamil Nadu and Pondicherry, No.1-A6, Trichy Main Road, Namakkal 637 001.
02. The Editors, The Hindu, Indian Express, Dinathanthi, Dinamani, Dinakaran, Dinamalar, Malaimurasu, Madras Times and UNI Madras.
03. The Press Trust of India, United India Colony, Kodambakkam, Chennai-24.
04. The Press Reporters, High Court, Madras.
05. The Director, All India Radio, Chennai-4 (News Division).

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